

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

6. **CP(IB)-1425(MB)/2019**

CORAM: SHRI RAJASEKHAR V.K.
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **01.08.2019**

NAME OF THE PARTIES: Ram Charan Company Pvt. Ltd.
v/s.
Govind Rubber Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel for the Petitioner submits that the Corporate Debtor is already undergoing CIRP and therefore, the Petitioner would like to withdraw the present Petition and file its claim with the IRP/RP.

2. In view of the above submission, this Petition (CP(IB)-1425(MB)/2019) is **dismissed** as withdrawn with liberty to the Petitioner to lodge its claim with the IRP/RP already appointed for the Corporate Debtor.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
RAJASEKHAR V.K.
Member (Judicial)

01.08.2019
pvs